

impact and to suggest improvements in implementation of Self Employment to Educated Unemployed Youth (SEEUY) Scheme, guidelines were issued by the Development Commissioner, Small Scale Industries in 1986 to all State Governments/ Union Territory Administrations for carrying out evaluation of SEEUY Scheme on a regular basis. This evaluation is undertaken by the State Governments/Union Territory Administrations themselves through independent organisations with the prior approval of the Development Commissioner (SSI), New Delhi. No criteria is fixed for choosing places for evaluation study for SEEUY Scheme and the choice is left to the State Governments for selection of districts. However, the coverage of the study is confined to 2 to 5 districts in each State in a year.

(b) State Level Bankers' Committee (SLBC) comprises financial institutions, commercial banks, RBI, NABARD, State level Government Officials and Central Government representative. District Consultative Committee consists of all the financial institutions operating in the district, commercial banks and State Governments authorities at the district level. Lead Bank of the district acts as convener of District Consultative Committee, Deputy Commissioner/District Collector/District Magistrate is the Chairman of the District Consultative Committee.

Paying of Buses by Contract Carriage Permit Holders at Stage Carriers

3703. SHRI JEEWAN SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to the Unstarred Question No. 1251 on January 3, 1991 and state:

(a) the number of contract carriage permit holders found paying their buses as

stage carriages in Delhi between January 1, 1991 and October 31, 1991 and the action taken against them; and

(b) how the Government propose to deal with the situation in an effective manner?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). From 1st January to 31st October, 1991, 242 Contract Carriages were persecuted for violation of permit conditions. The Delhi Administration carries-out vigorous checking on a regular basis against such malpractices.

Cut in Defence Expenditure

3704. SHRI R. SURENDER REDDY :
SHRI ANBARASU ERA :

Will the Minister of FINANCE be pleased to state:

(a) whether the International Monetary Fund has suggested for reduction in the defence expenditure by about 20 per cent for the three years period beginning from April 1, 1992; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) Does not arise.

Settlement of Loans taken by Punalur Paper Mills Limited, Kerala

3705. SHRI KODIKUNNIL SUREH: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1622 on August 17, 1990 and state: